

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 343/MP/2020

Subject : Petition under Section 79(1)(c), (d) and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, Central Railways.

Date of Hearing : 18.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ratnagiri Gas & Power Private Limited (RGPPL)

Respondent : Central Railways and Anr.

Parties present : Ms. Swapna Seshadri, Advocate, RGPL
Ms. Ritu Apurva, Advocate, RGPPL
Shri Karthikeyan M., Advocate, RGPPL
Ms. Puja Priyadarshini, Advocate, Central Railways
Shri Kunal Kashyap, Advocate, Central Railways
Shri Narendra Singh Shekhawat, Advocate, Central Railways

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition had been filed by Ratnagiri Gas & Power Private Limited (RGPPL), inter-alia, seeking directions to the Central Railways, Respondent No.1, to correct the deductions being made by it from the monthly transmission bill of the Petitioner towards the transmission charges and reimburse the excess transmission charges deducted by the Central Railways. She further submitted that the Respondents had made all the payments.

2. In response, the learned counsel of the Central Railways submitted that deductions from the transmission charges have been made as per law.

3. The Commission directed the parties to file their written submission, if any, by 13.11.2023 with an advance copy to each other. The Commission further observed that no request for an extension of time would be entertained and directed the parties to strictly comply with the above directions within the specified timeline.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(Kamal Kishore)
Assistant Chief (Law)

